

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSPetition(s) for Special Leave to Appeal (Civil)...../2010
CC 17686-17687/2010(From the judgement and order dated 30/07/2010 in FAO No. 38/2010 &
CM No.691/2010 of The HIGH COURT OF DELHI AT N. DELHI)

RAKESH BALA ANEJA & ORS.

Petitioner(s)

VERSUS

J.S.SOOD & ANR

Respondent(s)

(With appln(s) for c/delay in filing SLP, PERMISSION TO FILE LENGTHY
LIST OF DATES and office report))

Date: 29/11/2010 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MARKANDEY KATJU
HON'BLE MRS. JUSTICE GYAN SUDHA MISRA

For Petitioner(s)	Mr. Jayant Bhushan, Sr. Adv.
	Mr. Ranjit Saxena, Adv.
	Mr. Parthiv Goswami, Adv.
	Mr. Pradhuman Gohil, Adv.
	Mr. Vikash Singh, Adv.
	Mr. S.Hari Haran, Adv.for
	Ms. Charu Mathur, Adv.

For Respondent(s)	Mr. Nishant Datta, Adv.
	Mr. Ranjan Grower, Adv.for
	Mr. Vikas Mehta, Adv.

UPON hearing counsel the Court made the following
O R D E RAs agreed between counsel, list in the second week
of January, 2011.

Petitioners have given an undertaking that they will not remove anything from the suit premises.	
(Parveen Kr. Chawla)	(Indu Satija)
Court Master	Court Master